

certificates from municipalities and such other things.

SARDAR SWARAN SINGH: Everything in this world is not very easy and construction of a house is not a very easy thing. One of the difficulties pointed out is that they insist that one should have a plot of land. A house at the moment can be constructed only on land; it cannot be suspended anywhere. So if they insist that a person who applies for loan should have a plot of land I do not think that it is such a greatly unreasonable expectation, and municipalities also have got their laws which have to be complied with.

SHRI S. N. MAZUMDAR: The hon. Minister has not followed my question.

MR. CHAIRMAN: The hon. Minister is enlarging the plane.

PROF. G. RANGA: He only goes on arguing and gives no answer.

MR. CHAIRMAN: Order, order. He said that everything in this world is fraught with difficulty and construction of a house is also a difficulty; you must have some plots and some lands, and some laws which the municipalities impose have to be conformed to. So all these formalities have to be gone through. Instead of saying that certain formalities have to be gone through he gave it a larger background.

SHRI S. N. MAZUMDAR: So is it not the intention of the hon. Minister to see that those avoidable difficulties which arise from the bureaucratic way of dealing with the thing can be avoided?

SARDAR SWARAN SINGH: I appreciate, Sir, the anxiety expressed by the hon. Member and the intention has constantly been to reduce these difficulties.

श्रीमती सावित्री इंदी निगम : क्या मंत्री महोदय को यह विदित है कि जब गावों के

लांग भी लॉस मांगते हैं तो उनसे भी बराबर जमानतें देने को कहा जाता है और यह कहा जाता है कि पहले कोई प्रापर्टी दिखाइये और उसके बाद ही आपको ऐसा लोन दिया जा सकता है ?

सरदार स्वर्ण सिंह : जी हां, मैं सम्झता हूँ कि यह बड़ा जरूरी है कि जिसे कर्ज दिया जाय उससे जमानत ली जाय ।

AUCTION OF URBAN AGRICULTURAL LAND

*563. **SHRI M. VALIULLA:** Will the Minister for REHABILITATION be pleased to state:

(a) whether the Urban Displaced Agriculturists Association of Punjab has made a representation to the Government of India protesting against the auction of urban agricultural lands allotted to them on a quasi-permanent basis in lieu of the lands left by them in West Pakistan;

(b) whether they have represented that like other agricultural lands, the urban lands should also be permanently allotted to them; and

(c) if so, what facilities Government intend to give to these displaced persons?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE):

(a) Yes, but the lands had been allotted not on quasi-permanent basis but on lease.

(b) Yes.

(c) These persons will be given the benefit of rehabilitation grants under the Rules framed under the Displaced Persons (Compensation and Rehabilitation) Act, 1954. For the present their lands have been excluded from the sale programmes.

SHRI M. VALIULLA: According to the notification, Sir, the Government has become the owner of all the evacuee agricultural lands and houses in Punjab and those people that were

taking the land on quasi-permanent basis have been allotted permanently. Has the Government become the owner of all such lands? Is it a fact that it is confined only to the rural area and not to the urban agricultural lands.

SHRI J. K. BHONSLE: All urban land and urban possessions are to be auctioned. That is the decision Government took as far back as 1954.

SHRI M. VALIULLA: With regard to the persons who are occupying those urban agricultural lands, are they to be treated on a different footing from those who were occupying rural agricultural land?

SHRI J. K. BHONSLE: Yes, definitely. I have said that those 450 families will be given rehabilitation grants as such and we have also decided in their cases especially not to auction these lands until such time as these grants are given to them.

SHRI M. VALIULLA: I take it that the lands should not be auctioned though they are in the urban agricultural area, but may I take it that they will be auctioned one day or the other and they will be displaced then? They have already been displaced from Pakistan once and are they again to be displaced, Sir?

SHRI J. K. BHONSLE: Unfortunately, Sir, this cannot be helped. There is no law under which we can revise their cases again.

SHRI S. N. MAZUMDAR: In view of the answer of the hon. Minister it is very likely that those persons who are occupying the plots now may not be able to buy them in auction. In that case may I know whether the Government is thinking of any steps to see that they are not evicted from the lands which they are now occupying?

SHRI J. K. BHONSLE: It will be very difficult to say at this stage exactly whether they would be evict-

ed or not but in all cases they perhaps would not be evicted.

SHRI S. N. MAZUMDAR: But the question is, even if the ownership of the lands may be transferred to some other persons, if they are in occupation of the lands and tilling them, is it not necessary that steps should be taken to see that they remain in possession of the land?

SHRI J. K. BHONSLE: The normal tenancy law will prevail in that case.

URANIUM-BEARING MINERALS OBSERVED IN BIHAR

*564. MOULANA M. FARUQI: Will the PRIME MINISTER be pleased to state:

(a) whether any Uranium-bearing minerals have been observed in some parts of the Singhbhum District, Bihar; and

(b) if so, whether the Department of Atomic Energy are making any use of these minerals?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) and (b). Uranium bearing minerals have been observed in some parts of the Singhbhum District of Bihar. Prospecting and exploratory drilling operations to prove the reserves of uranium-ores are being carried out at some promising localities. As the result of evidence so far obtained, it is now proposed to carry out development work at one locality prior to undertaking full scale mining. Furthermore a pilot plant is under construction to extract uranium as a by-product of a non-ferrous metal industry.

SPACE-SELLING UNIT

*565. MOULANA M. FARUQI: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) whether a Space-Selling Unit has been established under the